

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 29 SEP 1994

APPLICATION NO: 1330 of 1994.

APPLICANTS:- Sri.B.L.Siddaiah,  
V/S.

RESPONDENTS:- The Divisional Personnel Officer,  
Southern Railway, Bangalore ~~mm~~.

To

1.

Sri.M.Raghavendra Achar, Advocate,  
No.1074 and 1075, Fourth Cross,  
Banashankari First Stage, Opp:  
Raghavendra Nursing Home Main Cross,  
Mysore Bank Colony, Bangalore-560050.

2.

By RPA D

The Divisional Personnel Officer,  
Southern Railways, Bangalore Division,  
Bangalore City. He is requested to acknowledge  
the receipt of the copy of the application with  
annexures which are sent herewith assirected by  
by the Tribunal.

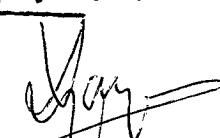
Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 16th Sept, 1994.

Issued on  
30/9/94 R.

of  
/c

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 1330 OF 1994

FRIDAY, THIS THE 16TH DAY OF SEPTEMBER, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. T.V. Ramanan, ... Member(A)

B.L. Siddaiah,  
S/o Kashi Lingappa,  
Aged about 59 years,  
No. 47, Pampanagar, 2nd Cross,  
Yeshwanthpur Block,  
Bangalore-22.

.. Applicant.

(By Advocate Shri M. Raghavendrachar)

v.

The Divisional Personnel Officer,  
Southern Railway, Bangalore  
Division, Bangalore.

.. Respondent.

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard Mr. M. Raghavendrachar, learned counsel for the applicant. The complaint made on behalf of his client is that although the applicant is senior to a number of others he is however getting less pay than his juniors. We are told, in that connection he had made more than one representation, all of which have remained in cold storage and continue to remain as such even to-day. It is difficult to comprehend that representations made to the department should have remained without paying any heed or attention. In the circumstances all that we need to do is to direct the respondent/Divisional Personnel Officer, Southern Railway, Bangalore to dispose of the representation dated 31-5-1993 (Annexure-A6) not to mention of other pending representations. The Divisional Personnel Officer will do well to dispose of all the pending representations within



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3 months from the date of receipt of a copy of this order. Let a copy of this order along with a copy of the application and annexures thereto be sent to the respondent for information and needful action.

Sdr

MEMBER(A)

Sdr

V VICE-CHAIRMAN.



TRUE COPY

*[Handwritten signature]*  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore